

796

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BRANCH, NEW DELHI

ORIGINAL APPLICATION NO. 383 OF 2023

IN THE MATTER OF:

President Garden City Residential.....Applicant Welfare Society

Versus

State of Punjab Ors.....Respondents

INDEX

Sr No.	Particulars	Page No.
1	Our observation to the document submitted by project proponent on 17-05-2025 and uploaded on 30-05-2025.	1-3
2	Copy of Glada letter no. CA/GLADA/Ludhiana/2023/1767-1837 dated 25-10-2023 Annexure-A	4-5
3	Copy of letter no. 8492 dated 29.11.2023 of Commissioner of Police Annexure-B	6

Filed on: 23-6-2025

FILED BY: V.K. Khosla

For Garden city residential welfare society

H. S. B. Singh
President

V. K. Khosla
General Secretary

Dated 23-6-2025

In the matter of President Garden city Residential Welfare Society----- Applicant

Vs

State of Punjab and Others-----Respondent

Our observation to the document submitted by project proponent on 17-05-2025 and uploaded on 30-05-2025.

1. Admitted to the extent the license was granted but the same has been suspended by GLADA vide letter no. CA/GLADA/Ludhiana/2023/1767-1837 dated 25-10-2023.(ANNEXURE-A attached)

And in this connection the GLADA has written a letter to Commissioner of Police letter no. CA/GLADA/Ludhiana/2023/8492 dated 29-12-2023 to lodge an FIR against project proponent for various offences ~~respective~~ under the law.(Copy of letter attached as ANNEXURE-B)

2. The layout plan was sanctioned for 70 plots and now there are 79 plots in the sanctioned layout plan itself and most of the houses from 71 to 79 are build up.
3. Consent to operate STP was valid up to 27-03-2019 and no further consent has been granted.
4. RERA registration application admitted.
5. RERA registration certificate admitted but the terms and conditions as indicated by RERA were never complied with by the project proponent.
6. Admitted.
7. STP chemicals purchased and the last bill submitted for purchased of chemicals was on 04-01-2025. From the bills submitted it is quite evident that the chemicals were never purchased after 04-01-2025. On 03-06-2025 the PPCB authorities visited the site and pointed it out to the project proponent to show the chemicals which were not available. The chemical reached the site on 05-06-2025 which are still intact and lying on the site to show Government authorities for future if they visit. From the facts mentioned above it is quite evident that the STP has never made functional after 04-01-2025. We may point out that only three houses have been attached to

Sharma

- this STP and are being treated whenever the tank is full and simple water is being circulated through inward meter and this has been shown to be PPCB authorities.
8. From the document submitted by the project proponent it is quite clear that renewal to operate the STP was granted up to 27-03-2019 and after 27-03-2019 if the project proponent says he is operating this STP, the PPCB authorities should have taken legal action as prescribed under the law and should have prosecuted project proponent.
 9. Ground water license was granted on 15-07-2024 and not on 15-07-2014 as indicated by project proponent. We may make it clear that submersible pump has been installed in STP area and has never been made functional and if at all it is made functional the resident will get contaminated water which is dangerous to the health.
 10. We have gone through the feasibility report very carefully and reproduce the page 52 for immediate attention.

To whom it may concern

I Sachin kumar s/o Sh. Mahavir Singh am a qualified environmental engineer from Thapar university. I did my M. Tech (Environment Science & Technology) in the year Oct 2010. Copy of degree vide registration no. 600801014 (Attached). I hereby confirm that I had prepared/drafted the feasibility report of M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala.

From this feasibility report it can be easily observed that this feasibility report was prepared for M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala. We have enquired this matter and hereby confirm that M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala came into existence on 13-04-2010 and the present status of M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala is permanently closed.

In addition to that, the contact detail of Mr Sachin are not available. Further he submitted the degree of M. Tech which was cleared in Oct 2010 whereas M/s Padam Cars Pvt. Ltd. main Patiala Tajpura G.T Road, Bahadurgarh, Patiala which came into existence on 13-04-2010. Our further observation in this regard are as given below:-

Sachin Kumar

- a) Page 43 Name of Garden City where the column of no. of house in the project has been left blank.
- b) According to the feasibility report page 46 the Oil and Greece removable tank is required whereas for installation of STP in residential colony the Oil and Greece remove able tank is not required.

Point no. 5 says tube settler is to be installed in the STP area from the practical visit from the PPCB authorities it has been observed that the slug bed has never been installed and the project proponent cannot claim that he is operating the STP and the no sludge has been created so far.

From the above mentioned fact it is quite evident that this feasibility report has been fabricated and submitted to this Hon'ble National Green Tribunal to hide the facts.

For Garden city residential welfare society


President


General Secretary

Dated 23.6.2025



ਦਫ਼ਤਰੀ ਹੁਕਮ

M/s Dynamic Castings Pvt. Ltd # 30/27, 1st Floor, East Patel Nagar, New Delhi-110008 ਨੂੰ ਵਿਹਾਇਸੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9.50 ਏਕੜ, ਪਿੰਡ ਧਰੋੜ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵਿਭਾਗਿਤ ਕਰਨ ਲਈ ਪੰਜਾਬ ਅਥਾਰਟੀ ਓਫ਼ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 ਦੀ ਧਾਰਾ 5 ਤਹਿਤ ਲਾਇਸੈਂਸ ਨੰਬਰ LDC-H & UD/Competent Authority STP-Ludhiana/13/2005 dt. 18.10.2005 ਨੂੰ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ। ਲਾਇਸੈਂਸ ਦੀ ਸ਼ਰਤ ਨੰਬਰ (1) ਅਨੁਸਾਰ ਕਲੋਨੀ ਦੇ ਲਾਇਸੈਂਸ ਦੀ ਮਿਆਦ 3 ਸਾਲ ਲਈ ਮਿਤੀ 17.10.2008 ਤੱਕ ਵੇਲਿਡ ਸੀ, ਜੋ ਕਿ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਚੁੱਕ ਰੀਨਿਊ ਨਹੀਂ ਕਰਵਾਇਆ। ਸ਼ਰਤ ਅਨੁਸਾਰ ਪ੍ਰੋਮੋਟਰ ਨੇ ਇਸ ਕਲੋਨੀ ਦੇ ਅੰਦਰੂਨੀ ਵਿਕਾਸ ਕਾਰਜ 3 ਸਾਲ ਦੇ ਅੰਦਰ-2 ਮੁਕੰਮਲ ਕਰਨੇ ਸਨ, ਪ੍ਰੰਤੂ ਕਲੋਨੀਬੰਦ ਵੱਲੋਂ ਅਜੇ ਤੱਕ ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਪ੍ਰਾਪਤ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਪ੍ਰੋਮੋਟਰ ਦੇ ਲਾਇਸੈਂਸ ਦੀ ਸ਼ਰਤ ਅਨੁਸਾਰ ਈ.ਡੀ.ਸੀ. ਅਤੇ ਸਿੱਧ ਦੀ ਰਕਮ ਜਮ੍ਹਾਂ ਕੀਤੀ ਕਿ ਮਿਤੀ 20.08.2022 ਤੱਕ ਕ੍ਰਮਵਾਰ 11,33,726/- ਅਤੇ 39,704/- ਰੁਪਏ ਹੈ, ਵੀ ਸਮੇਂ ਸਿਰ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਈ, ਜਿਹੜੇ ਪੈਨਲ ਵਿਆਜ ਵੱਖਰਾ ਵਸੂਲਿਆ ਜਾਣਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਅੰਦਰੂਨੀ ਵਿਕਾਸ ਕਾਰਜਾਂ ਵਿਰੁੱਧ ਦਿੱਤੀ ਬੈਂਕ ਗਾਰੰਟੀ ਜਿਹੜੀ ਮਿਆਦ ਮਿਤੀ 25.08.2012 ਤੱਕ ਸੀ, ਵਿੱਚ ਵਾਧਾ ਨਹੀਂ ਕਰਵਾਇਆ ਗਿਆ।

ਉਕਤ ਸਬੰਧੀ ਵਿੱਚ ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 4339 ਮਿਤੀ 20.05.2015, ਪੱਤਰ ਨੰ: 7400 ਮਿਤੀ 23.07.2015 ਪੱਤਰ ਨੰ: 8900 ਮਿਤੀ 08.09.2015, ਪੱਤਰ ਨੰ: 10153 ਮਿਤੀ 19.10.2015, ਪੱਤਰ ਨੰ: 1093 ਮਿਤੀ 22.02.2017, ਪੱਤਰ ਨੰ: 5305 ਮਿਤੀ 23.08.2018, ਪੱਤਰ ਨੰ: 5941 ਮਿਤੀ 28.09.2018, ਪੱਤਰ ਨੰ: 624 ਮਿਤੀ 07.02.2022 ਪੱਤਰ ਨੰ: 152 ਮਿਤੀ 07.01.2022 ਅਤੇ ਪੱਤਰ ਨੰ: 1013 ਮਿਤੀ 03.02.2023 ਰਾਹੀਂ ਪ੍ਰੋਮੋਟਰ ਨੂੰ ਬੈਂਕ ਗਾਰੰਟੀ ਦੀ ਮਿਆਦ ਵਿੱਚ ਵਾਧਾ ਕਰਵਾਉਣ, ਈ.ਡੀ.ਸੀ. ਅਤੇ ਲਾਇਸੈਂਸ ਫੀਸ ਦੀ ਰਕਮ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ, ਲੋੜੀਂਦੀਆਂ ਫਾਰਮੈਲਟੀਆਂ ਪੂਰੀਆਂ ਕਰਦੇ ਹੋਏ ਲਾਇਸੈਂਸ ਰੀਨਿਊਵਲ ਅਤੇ ਕੰਪਲੀਸ਼ਨ ਲਈ ਅਪਲਾਈ ਕਰਨ ਆਦਿ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਪ੍ਰੋਮੋਟਰ ਨੂੰ ਇਸ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰ. 3375 ਮਿਤੀ 23.05.2022 ਸੁਣਵਾਈ ਦਾ ਮੌਕਾ ਵੀ ਦਿੱਤਾ ਗਿਆ ਸੀ।

ਪ੍ਰੰਤੂ ਕਈ ਵਾਰ ਨੋਟਿਸ ਭੇਜਣ ਅਤੇ ਮੌਕੇ ਦੇਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਅਜੇ ਤੱਕ ਨਾ ਤਾਂ ਈ.ਡੀ.ਸੀ., ਐਸ.ਆਈ.ਐਫ. ਦੀ ਰਕਮ ਅਤੇ ਨਾ ਹੀ ਲਾਇਸੈਂਸ ਰੀ-ਨਿਊਵਲ ਦੀ ਫੀਸ ਦੀ ਰਕਮ ਜਮ੍ਹਾਂ ਕਰਵਾਈ ਗਈ ਹੈ ਅਤੇ ਨਾ ਹੀ ਕੰਪਲੀਸ਼ਨ ਲਈ ਅਪਲਾਈ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਨਾ ਹੀ ਉਕਤ ਅਨੁਸਾਰ ਲਾਇਸੈਂਸ ਦੀਆਂ ਫਾਰਮੈਲਟੀਆਂ ਪੂਰੀਆਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ, ਜਿਸ ਤੋਂ ਜਾਪਦਾ ਹੈ ਕਿ ਪ੍ਰੋਮੋਟਰ ਉਕਤ ਬਣਦੇ ਡਿਊਟੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਅਤੇ ਲਾਇਸੈਂਸ ਦੀਆਂ ਸ਼ਰਤਾਂ ਪੂਰੀਆਂ ਕਰਨ ਸਬੰਧੀ ਗੰਭੀਰ ਨਹੀਂ ਹੈ।

ਉਕਤ ਸਬੰਧੀ ਤੋਂ ਸਪੱਸ਼ਟ ਹੁੰਦਾ ਹੈ ਕਿ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਜਾਣ ਬੁੱਝਕੇ ਲਾਇਸੈਂਸ ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਮੈਂ, ਸਾਗਰ ਸੇਤੀਆ, ਆਈ.ਏ.ਐਸ. ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਗਲਾਡਾ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ ਅਥਾਰਟੀ ਓਫ਼ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ, 1995 ਦੀ ਧਾਰਾ 5(14) ਤਹਿਤ ਮਿਲੇ ਅਧਿਕਾਰਾਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਵਿਹਾਇਸੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9.50 ਏਕੜ, ਪਿੰਡ ਧਰੋੜ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਜਾਰੀ ਕੀਤਾ ਲਾਇਸੈਂਸ ਨੰਬਰ LDC-H & UD/Competent Authority STP-Ludhiana/13/2005 dt. 18.10.2005, ਸਸਪੈਂਡ ਕਰਨ ਦੇ ਹੁਕਮ ਕਰਦਾ ਹਾਂ ਅਤੇ ਕਲੋਨੀਕਾਰ ਵੱਲੋਂ ਗਲਾਡਾ ਦੇ ਹੱਕ ਵਿੱਚ ਦਿੱਤੀ ਬੈਂਕ ਗਾਰੰਟੀ ਜਬਤ ਕਰਨ ਦੇ ਹੁਕਮ ਦਿੰਦਾ ਹਾਂ।

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ
 -ਕਮ- ਸਮਰੱਥ ਅਧਿਕਾਰੀ
 ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।

ਪਿ:ਅੰ:ਨੰ: ਮੁ:ਪ੍ਰ:/ਗਲਾਡਾ/ਲੁਧਿ/2023/ 1767-1837 ਮਿਤੀ: 25-10-23
 ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾਂ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-

1. ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਮਕਾਨ ਉਸਾਰੀ ਤੇ ਸ਼ਹਿਰੀ ਵਿਕਾਸ ਵਿਭਾਗ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
2. ਚੇਅਰਮੈਨ ਰੀਅਲ ਅਸਟੇਟ ਰੈਗੂਲੇਟਰੀ ਅਥਾਰਟੀ ਪੰਜਾਬ ਫਸਟ ਫਲੋਰ, ਬਲਾਕ-ਬੀ, ਪਲਾਟ ਨੰ: 3 ਮੋਪਿਓ ਮਾਰਗ, ਸੈਕਟਰ-18, ਚੰਡੀਗੜ੍ਹ 160018 ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
3. ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਸਬੰਧਤ ਤਹਿਸੀਲਦਾਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ ਕਿ ਵਿਸ਼ੇ ਅਧੀਨ ਕਲੋਨੀ ਦੇ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਕਲੋਨੀ ਦੇ ਪਲਾਟਾਂ ਦੀ ਸੇਲ ਸਬੰਧੀ ਪੇਸ਼ ਕੀਤੀ ਪਹਿਲੀ ਸੇਲ ਡੀਡ/ਪਾਵਰ ਆਫ ਅਟਾਰਨੀ ਰਜਿਸਟਰ ਨਾ ਕੀਤੀ ਜਾਵੇ।
4. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ, ਪਟਿਆਲਾ, ਸੰਗਰੂਰ, ਬਰਨਾਲਾ, ਫਤਿਹਗੜ੍ਹ ਸਾਹਿਬ, ਐਸ.ਏ.ਐਸ. ਨਗਰ (ਮੋਹਾਲੀ), ਬਰਨਾਲਾ, ਮਲੋਰਕੋਟਲਾ, ਸ੍ਰੀ ਅੰਮ੍ਰਿਤਸਰ ਸਾਹਿਬ, ਬਠਿੰਡਾ, ਫਰੀਦਕੋਟ, ਫਿਰੋਜ਼ਪੁਰ, ਵਾਜਿਲਕਾ, ਗੁਰਦਾਸਪੁਰ, ਹੁਸ਼ਿਆਰਪੁਰ, ਜਲੰਧਰ, ਕਪੂਰਥਲਾ, ਮਾਨਸਾ, ਮੋਗਾ, ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ, ਪਠਾਨਕੋਟ, ਰੂਪ ਨਗਰ, ਸ਼ਹੀਦ ਭਗਤ ਸਿੰਘ ਨਗਰ, ਤਰਨਤਾਰਨ ਜੀ ਨੂੰ ਭੇਜਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਵੇਕਪਰ M/s Dynamic Castings Pvt. Ltd # 30/27, 1st Floor, East Patel Nagar, New Delhi-

110008. ਦੋ ਸਾਖੀ ਦੇ ਆਧਾਰ 'ਤੇ ਪੱਤਰ ਵਿੱਚ ਮਿਲੀ ਪ੍ਰਮਾਣਿਤੀ ਸਬੰਧ ਵਿੱਚ ਇਸ ਦਫਤਰ ਨੂੰ ਕੇਸ ਦੀ ਪਿੱਛਲੀ ਕੋਪੀ ਦਿੱਤੀ ਜਾਵੇ।

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਐਸ. ਐ. ਐਸ. ਨਗਰ, ਗਲਾਡਾ ਮੋਗਲੀ, ਐ. ਡੀ. ਐ. ਬਨਿੰਡਾ, ਐ. ਡੀ. ਐ. ਅਯੁਥਸਰ, ਐ. ਡੀ. ਐ. ਪਟਿਆਲਾ ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਬੰਨ੍ਹੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪ੍ਰਮਾਣ ਨੂੰ ਕਲੋਨੀ ਵਿਕਾਸਤ ਕਰਨ ਲਈ ਲਾਇਸੈਂਸ ਜਾਰੀ ਨਾ ਕੀਤਾ ਜਾਵੇ।

ਕਰਦਾਸਪੁਰ, ਬਨਿੰਡਾ, ਰਹਿਮਾਬਪੁਰ, ਜਲਾਸਰ, ਮੋਗਾ, ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪ੍ਰਮਾਣ ਨੂੰ ਕਲੋਨੀ ਵਿਕਾਸਤ ਕਰਨ ਲਈ ਲਾਇਸੈਂਸ ਜਾਰੀ ਨਾ ਕੀਤਾ ਜਾਵੇ।

ਦੂਜੇ ਵਿਖੇ ਕਾਰਜਸ਼ੀਲ (ਸਰਿਕੀ ਵਿਕਾਸ/ਸਰਕਲ) ਲੁਧਿਆਣਾ, ਪਟਿਆਲਾ, ਸਕਾਰੂਰ, ਬਰਨਾਲਾ, ਫਤਿਹਗੜ ਸਾਹਿਬ, ਐਸ. ਐ. ਐਸ. ਨਗਰ (ਮੋਗਲੀ), ਬਰਨਾਲਾ, ਮਲੋਰਕੋਟਲਾ, ਸ੍ਰੀ ਅੰਮ੍ਰਿਤਸਰ ਸਾਹਿਬ, ਬਨਿੰਡਾ, ਕਲੋਨੋਟ, ਵਿਰੋਜਪੁਰ, ਫਾਜ਼ਿਲਕਾ, ਗੁਰਦਾਸਪੁਰ, ਰੁਹਿਮਾਬਪੁਰ, ਜਲਾਸਰ, ਕਪੂਰਥਲਾ, ਮਾਨਸਾ, ਮੋਗਾ, ਸ੍ਰੀ ਮੁਕਤਸਰ ਸਾਹਿਬ, ਪਠਾਨਕੋਟ, ਰੂਪ ਨਗਰ, ਸ਼ਹੀਦ ਭਗਤ ਸਿੰਘ ਨਗਰ, ਤਰਨਤਾਰਨ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪ੍ਰਮਾਣ ਨੂੰ ਕਲੋਨੀ ਵਿਕਾਸਤ ਕਰਨ ਲਈ ਕੋਈ ਲਾਇਸੈਂਸ ਜਾਰੀ ਨਾ ਕੀਤਾ ਜਾਵੇ।

ਮੁੱਖ ਇੰਜੀਨੀਅਰ (ਕਮਰਸ਼ੀਅਲ), ਪੀ. ਐਸ. ਪੀ. ਸੀ. ਐਲ., ਪਟਿਆਲਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਕਾਰਵਾਈ ਹਿੱਸੇ।

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਗਲਾਡਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਕਲੋਨੀ ਵਿਚਲੇ ਵਿਕਾਸ ਕਾਰਜਾਂ ਦੀ ਰਿਪੋਰਟ ਅਤੇ ਰਹਿੰਦੇ ਵਿਕਾਸ ਕੰਮਾਂ ਤੇ ਆਉਣ ਵਾਲੇ ਖਰਚਿਆਂ ਦੀ ਰਿਪੋਰਟ 10 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-2 ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਮੁੱਖ ਲੇਖਾ ਅਫਸਰ, ਗਲਾਡਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪ੍ਰਮਾਣ ਦੇ ਖਾਤਿਆਂ ਦੀ ਇੰਸਪੈਕਸ਼ਨ ਕਰਕੇ ਰਿਪੋਰਟ ਪੇਸ਼ ਕੀਤੀ ਜਾਵੇ।

ਤਹਿਸੀਲਦਾਰ/ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ/ਸਬ ਰਜਿਸਟਰਾਰ, ਡੇਹਲੋ ਨੂੰ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ੇ ਅਧੀਨ ਕਲੋਨੀ ਦੇ ਪ੍ਰਮਾਣ ਵੱਲੋਂ ਕਲੋਨੀ ਦੇ ਪਲਾਟਾਂ ਦੀ ਸੋਲ ਸਬੰਧੀ ਪੇਸ਼ ਕੀਤੀ ਪਹਿਲੀ ਸੋਲ ਡੀਡ/ਪਾਵਰ ਆਫ ਅਟਾਰਨੀ ਰਜਿਸਟਰ ਨਾ ਕੀਤੀ ਜਾਵੇ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਨੂੰ ਇਹ ਵੀ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਕਲੋਨੀ ਦੇ ਕਰਕੇ ਵਿੱਚ ਲਾਇਸੈਂਸ ਸਸਪੈਂਡ ਕੀਤੇ ਦੀ ਰਪਟ ਦਰਜ ਕਰਕੇ ਤਾਜਾ ਜਮ੍ਹਾਂਬੰਦੀ ਦੀ ਕਾਪੀ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ।

ਮਿਲਖ ਅਫਸਰ, ਗਲਾਡਾ, ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਹਨਾਂ ਹੁਕਮਾਂ ਦੀ ਕਾਪੀ ਪ੍ਰਮਾਣ ਨੂੰ ਤਾਲੀਮ ਕਰਵਾਈ ਜਾਵੇ।

M/s Dynamic Castings Pvt. Ltd # 30/27, 1st Floor, East Patel Nagar, New Delhi-110008.

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ -ਕਮ-
-ਕਮ- ਸਮਰੱਥ ਅਧਿਕਾਰੀ
ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ -ਕਮ-
-ਕਮ- ਸਮਰੱਥ ਅਧਿਕਾਰੀ
ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।



Office order

M/s Dynamic Castings Pvt. Ltd # 30/27, 1^o Floor. East Patel Nagar, New Delhi - Garden City 9.50 acres and various homesteads
1995 LDC-HUD/Competent Authority STP-Ludhiana/13/2005 dt: 18.10.2005

I got a minor illness on 17.10.2008. I did not get the Chinese done as the payer was high as per the condition the promoter had completed the internal diameters work of this mine within 1-2 years. The colonizer has not received the approval certificate till now. The surface is estimated to be 1.D.M. Today, the bio-benefit is 1133,726 and Rs. 39,704. Also, the amount was not deposited on time, on which penal interest is to be charged separately. Apart from this, the bank guarantee given by the promoter against internal development works, which was valid till 25.08.2012, was not extended.

Dhruvu Marpi Chins Tim Radat Se Uth Sanghav 4339 BHI 20.05.2015, Thandat Mein: 7400 BHI 23.07 2015 PENDAL NO. 8900 Internal 08.09.2015, Pendal Hain: 10153 Bhidi 19.10.2015, In Paunt: 1093 Reli 22.02.2017, Pandav No: 5305 Bhidi 23.08.2018, Pendt Hain: 5941 Riddi 28.09.2018, PANDAT HI 624 भीडी 07.02.2022 PANDAV है: 152 वजी 07.01.2022 भडे PANDAV है 1013 भी भी 03.02.2023 वाजे भेद हॉ चम्ब गुद्य गुटी है। And the amount of license fee was deposited and the necessary formalities were completed and the license renewal and completion were applied for etc. C. The promoter was also given an opportunity of hearing vide this office's letter No. 3375 dated 23.05.2022.

But despite sending notices and giving opportunities several times, the promoter has not yet deposited the EDC, SIF amount nor the license renewal fee, nor has it applied for completion, nor has the license formalities been completed as per the above, which shows that the promoter is not serious about depositing the above dues and fulfilling the license conditions.

It is clear from the above situation that the conditions of the license have been deliberately violated by the promoter. Therefore, I, Sagar Setia, IAS, Chief Administrator, GLADA, Ludhiana, in exercise of the powers vested in me under Section 5(14) of the Punjab Apartment and Property Regulation Act, 1995, hereby order the forfeiture of the bank guarantee given in favour of GLADA by the Colony No. IDCH & UD/Competent Authority STP-Ludhiana/13/2005 dt. 18.10.2005 issued to the Residential Colony "Garden City" Raksha 9.50 acres, Village Dharod, Tehsil and District Ludhiana.

chief ruler
-Com- Competent Officer
Galada, Ludhiana.

25-1-2 A copy

Chihhhh/galada/lupi/2023/ 1767-1

of the above is sent to the undersigned for information and further necessary action.

Re: EHQ:

1. The Hon'ble Principal Secretary, Government of Punjab, Housing and Urban Development Department, Punjab, Chandigarh. Chairman Real Estate Regulatory Authority Punjab First Floor, Block-B, Plot No. 3 Madhya Marg, Sector-18, Chandigarh 160018 is sent for information.
2. It is written to the Honorable Deputy Commissioner, Ludhiana that the concerned Tehsildar may be informed that the first sale deed/power of attorney submitted by the promoter of the colony in connection with the sale of the plots of the colony under the subject matter should not be registered.
3. The Deputy Commissioner, Ludhiana, Patiala, Sangrur, Barnala, Fatehgarh Sahib, S.A.S. Nagar (Mohali), Barnala, Mallorkotla, Sri Amritsar Sahib Bathinda, Faridkot, Ferozepur, Fazilka, Gurdaspur, Hoshiarpur, Jalandhar, Kapurthala, Mansa, Moga, Sri Muktsar Sahib Pathankot, Roop Nagar, Shaheed Bhagat Singh Nagar, Tarn Taran Ji is requested to send the details of M/s Dynamic Castings Pvt. Ltd #30/27, 1^a Floor, East Patel Nagar, New Delhi-



ਗਰੇਟਰ ਲੁਧਿਆਣਾ 804 ਏਰੀਆ ਵਿਕਾਸ ਅਥਾਰਟੀ।

ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਨੇੜੇ ਰਾਜਗੁਰੂ ਨਗਰ, ਲੁਧਿਆਣਾ।



ਜਦੋਂ ਕਿ,

ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ,
ਲੁਧਿਆਣਾ।

ਪੱਤਰ ਨੰ: ਦ: ਮ: ਪੁ: / ਗਲਾਡਾ/ ਲੁਧਿਆਣਾ/ 2022/ 8492- ਮਿਤੀ: 29-11-23

ਵਿਸ਼ਾ:- ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9.50 ਏਕੜ, ਪਿੰਡ ਧਰੋਤ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦੇ ਪ੍ਰੋਮੋਟਰ M/s Dynamic Castings Pvt. Ltd # 30/27, 1st Floor, East Patel Nagar, New Delhi-110008 ਵੱਲੋਂ ਕਲੋਨੀ ਦੇ ਲਾਇਸੈਂਸ ਦੀਆਂ ਸ਼ਰਤਾਂ / ਪਾਪਰਾਂ 1995 (ਅਮੈਂਡਮੈਂਟ 2014, 2021) ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਧਾਰਾ 36 ਤਹਿਤ ਪੰਜਾਬ ਆਪਾਰਟਮੈਂਟ ਐਂਡ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 (ਅਮੈਂਡਮੈਂਟ 2021) ਅਧੀਨ ਏਜੰਡਾ ਦੀ ਕਾਰਵਾਈ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਅਧੀਨ ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9.50 ਏਕੜ, ਪਿੰਡ ਧਰੋਤ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਵਿਕਸਿਤ ਕਰਨ ਲਈ ਪ੍ਰੋਮੋਟਰ M/s Dynamic Castings Pvt. Ltd # 30/27, 1st Floor, East Patel Nagar, New Delhi-110008 ਨੂੰ ਲਾਇਸੈਂਸ ਨੰਬਰ 13/2005 ਪੱਤਰ ਨੰ: LDC-H & LD/Competent Authority STP-Ludhiana/13/2005 dt 18.10.2005 ਵਾਰੀ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ (ਨਹੀ ਭੱਠੀ-ਉ), ਜਿਸ ਦੀ ਮਿਆਦ ਮਿਤੀ 17.10.2008 ਤੱਕ ਸੀ। ਇਸ ਤੋਂ ਬਾਅਦ ਨਾਂ ਤੋਂ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਲਾਇਸੈਂਸ ਰਿਨਿਊ ਕਰਨ ਲਈ ਅਪਲਾਈ ਕੀਤਾ ਗਿਆ ਅਤੇ ਨਾ ਹੀ ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਲਈ ਅਪਲਾਈ ਕੀਤਾ ਗਿਆ। ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਪਾਪਰ ਐਕਟ ਦੇ ਹੇਠ ਅਨੁਸਾਰ ਧਾਰਾਵਾਂ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਗਈ ਹੈ:-

ਕਤਾਂ ਨੰ:	ਧਾਰਾ/ਐਕਟ ਦੀ ਧਾਰਾ	ਰਿਪੋਰਟ	ਵਿਸ਼ੇਸ਼ ਕਾਰਨ	
1	ਕਲੋਨੀ ਕਰਨ ਲਈ ਲਾਇਸੈਂਸ	5(3)	ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ "Garden City" ਰਕਬਾ 9.50 ਏਕੜ, ਪਿੰਡ ਧਰੋਤ, ਤਹਿ. ਅਤੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਲਾਇਸੈਂਸ ਨੰਬਰ 13/2005 ਮਿਤੀ 18.10.2005 ਨੂੰ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ। ਜਿਸ ਦੀ ਮਿਆਦ ਮਿਤੀ 17.10.2008 ਨੂੰ ਖਤਮ ਹੋ ਚੁੱਕੀ ਹੈ।	ਮੈਕਸ਼ਨ 5(4) ਅਧੀਨ ਲਾਇਸੈਂਸ ਰਿਨਿਊ ਕਰਵਾਉਣਾ ਸੀ ਜਾਂ ਮੈਕਸ਼ਨ 14(1) ਤਹਿਤ ਕੰਪਲੀਸ਼ਨ ਪ੍ਰਾਪਤ ਕਰਨਾ ਸੀ, ਜੋ ਕਿ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਨਹੀਂ ਕਰਵਾਇਆ ਗਿਆ।
2	ਕੰਪਲੀਸ਼ਨ	14(1) ii	ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਜਾਰੀ ਨਹੀਂ ਹੋ।	ਲਾਇਸੈਂਸ ਦੀ ਮਿਆਦ ਦੌਰਾਨ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਕਲੋਨੀ ਦੇ ਵਿਕਾਸ ਪੂਰੇ ਕਰਕੇ ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਪ੍ਰਾਪਤ ਕਰਨਾ ਬਣਦਾ ਸੀ। ਜੋ ਕਿ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਅੱਜ ਤੱਕ ਅਪਲਾਈ ਨਹੀਂ ਕੀਤਾ ਗਿਆ।
3	ਤਿਉਂਜ	5 (6) ਅਮੈਂਡਮੈਂਟ (2014)	ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ As on 20.08.2022 ਬਤੌਰ ਈ.ਡੀ.ਸੀ. 11,33,726/- ਰੁਪਏ ਹੈ ਅਤੇ ਬਤੌਰ ਸਿੱਧ 39,704/- ਰੁਪਏ ਹੈ ਅਤੇ ਇਸਤੇ ਵਿਆਜ ਵੱਖਰਾ ਦਸੁਖਿਆ ਜਾਣਾ ਹੈ।	ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਹੇਠ ਅਨੁਸਾਰ ਕਈ ਨੋਟਿਸ ਬੇਜ਼ਟ ਦੇ ਬਾਵਜੂਦ ਵੀ ਉਸ ਵੱਲੋਂ ਬਣਦੀ ਰਕਮ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਈ ਗਈ।

ਉਕਤ ਸਬੰਧੀ ਵਿੱਚ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 4339 ਮਿਤੀ 20.05.2015, ਪੱਤਰ ਨੰ: 7400 ਮਿਤੀ 23.07.2015 ਪੱਤਰ ਨੰ: 8900 ਮਿਤੀ 08.09.2015, ਪੱਤਰ ਨੰ: 10153 ਮਿਤੀ 19.10.2015, ਪੱਤਰ ਨੰ: 1093 ਮਿਤੀ 22.02.2017, ਪੱਤਰ ਨੰ: 5305 ਮਿਤੀ 23.08.2018, ਪੱਤਰ ਨੰ: 5941 ਮਿਤੀ 28.09.2018, ਪੱਤਰ ਨੰ: 624 ਮਿਤੀ 07.02.2022 ਪੱਤਰ ਨੰ: 152 ਮਿਤੀ 07.01.2022 ਅਤੇ ਪੱਤਰ ਨੰ: 1013 ਮਿਤੀ 03.02.2023 ਵਾਰੀ ਪ੍ਰੋਮੋਟਰ ਨੂੰ ਬੈਂਕ ਗਾਰੰਟੀ ਦੀ ਮਿਆਦ ਵਿੱਚ ਵਾਧਾ ਕਰਵਾਉਣ, ਈ ਡੀ ਸੀ ਅਤੇ ਲਾਇਸੈਂਸ ਫੀਸ ਦੀ ਰਕਮ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ, ਸੇਤੀ-ਏਐਫ ਫਾਰਮੈਲਟੀਆ ਪੂਰੀਆ ਕਰਕੇ ਹੋਏ ਲਾਇਸੈਂਸ ਰੀਨਿਊਵਲ ਅਤੇ ਕੰਪਲੀਸ਼ਨ ਲਈ ਅਪਲਾਈ ਕਰਨ ਆਦਿ ਲਈ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਪ੍ਰੋਮੋਟਰ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 3375 ਮਿਤੀ 23.05.2022 ਸੁਣਵਾਈ ਦਾ ਮੌਕਾ ਵੀ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਪਰ ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਕੋਈ ਰਿਸਪੋਂਸ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ। ਉਕਤ ਕਾਰਨਾਂ ਕਰਕੇ ਪ੍ਰੋਮੋਟਰ ਨੂੰ ਸਾਰੀ ਲਾਇਸੈਂਸ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 1767-1837 ਮਿਤੀ 25.10.2023 ਵਾਰੀ ਸਜ਼ਾਪੱਤਰ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ।

ਪ੍ਰੋਮੋਟਰ ਵੱਲੋਂ ਪਾਪਰ ਐਕਟ ਦੀਆਂ ਉਕਤ ਭਾੰਤੀਆਂ ਉਲੰਘਣਾਵਾਂ ਕਰਕੇ ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪ੍ਰੋਮੋਟਰ M/s Dynamic Castings Pvt. Ltd # 30/27, 1st Floor, East Patel Nagar, New Delhi-110008 ਵਿਰੁੱਧ ਪੰਜਾਬ ਆਪਾਰਟਮੈਂਟ ਐਂਡ ਪ੍ਰਾਪਰਟੀ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 (ਅਮੈਂਡਮੈਂਟ 2021) ਦੀ ਧਾਰਾ 36 ਤਹਿਤ ਸੁਕੰਦਮਾ ਦਰਜ ਕਰਕੇ ਸਬੰਧਤ ਥਾਣਾ ਅਫਸਰ ਨੂੰ ਖਾਨੂਨੀ ਕਾਰਵਾਈ ਕਰਨ ਅਤੇ ਪੰਜਾਬ ਆਪਾਰਟਮੈਂਟ ਐਂਡ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 1995 (ਅਮੈਂਡਮੈਂਟ 2014, 2021) ਦੀ ਧਾਰਾ 38 ਤਹਿਤ ਮਾਨਯੋਗ ਕੋਰਟ ਵਿਖੇ ਚਲਾਨ ਪੇਸ਼ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਇਸ ਦਫਤਰ ਪਾਸੇ ਮਨਜ਼ੂਰੀ ਲੈਣ ਦੀ ਹਦਾਇਤ ਜਾਰੀ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਂਦੀ। ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕਰਨ ਦੀ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਨਹੀ: ਲਾਇਸੈਂਸ ਦੀ ਕਾਪੀ,
ਆਪਰੇਟਿੰਗ ਨੋਮ-ਆਊਟ ਦੀ ਕਾਪੀ,
ਫਾਇਰੇਕਟਰ/ਪਾਰਟਨਰਾਂ ਸਬੰਧੀ ਦਸਤਾਵੇਜ਼ ਅਤੇ ਉਕਤ ਅਨੁਸਾਰ

ਵਧੀਕ ਮੁਖ-ਪ੍ਰਸ਼ਾਸਕ,
ਗਲਾਡਾ, ਲੁਧਿਆਣਾ।
(Signature)



805
Greater Ludhiana Area Development Authority.
 Ferozpur Road, Near Rajguru Nagar, Ludhiana.



Commissioner of
 Police, Ludhiana

PANDAR/2023 8492

29-11-23

Promoter of Residential Colony "Garden City" Area 9.50 A Village Dharod, Tehsil and District Ludhiana
 M/s Dynamic Castings Pvt. Ltd 8 30/27, 1st Timor, East Patel Nagar, New Delhi-110008
 is hereby directed to initiate criminal proceedings under Section 36 of the Punjab Apartment and Property Regulation
 Act 15 (Amendment 2021) for violation of the provisions of the Colony License / PAPRA 1995 (2014,
 2021).

Dhirewak Ltd. Pump Hindi "Garden City" No. 9.50 Tew,
 Singh Pated, Uti Bhaje Nibivali Bhet Ms Dynamir Castings Pvt. Ltd # 30:27, 1st Floor. East Patel
 Nagar, New Delhi-110008 Including 13/2005 LDCH/Competent Authority
 STP-Ludhiana/13/2005 21.38.10.2005 For any burden, I will also be there 17.10.2008 Whenever

Neither has an application been made for license renewal nor has an application been made for a completion certificate.
 The promoter has invoked the following sections of the PAPRA Act:-

Series no.	the formality	Report	Dises Savings
1	For knowledge	Students like this "Garden City" like Bahri, Sangh 13/2005 released 10.10.2005 New Seed Network has been issued. Next day 17.10.2008	9.50 am, Mev 544) Potome Uvitra Bandhalimath 57 Bahri, Sangh 13/2005 released 10.10.2005 New Seed Network has been issued. Next day 17.10.2008
2		Sanjali Matiribet has been released.	Motivational isolation by the promoter during the license period
3		Feet One AS on 20/08/2022 Paden Ho.D.M. 11,33,726/- Kute Filled Himre	It's okay to meet LG for two months.

Sukta Arthadhi Hins Shimrad from 33 districts 20.05.2015, Pad : 7400 ft 23.07.2015
 8300 Neo 08.09.2015, Pad : 10153 Internal 19.10.2015, Padder Mein 1093 Internal 22.02.2017, Foot
 Mein 5305 21.08.2018. Per Mein: 5961 Ready 28.09.2018. Done : 624 Internal 07.02.2022

Private 23.05.2022 1767-1837 Li 25.10.2023 Chuka Hai.

gires of wur dive for fus sistor giver rea mu & it as me a fu yer M/s. Dynamic
 Castings Pvt. Ltd 30/27, 1st Floor, East Patel Nagar, New Delhi-110008 febhetele pavt
 rehmat shroba 1995(2021) hoditie bana tamet kshetra me 1995 met 2014, 2021 se bet retheprem office side
 permission to be taken please be issued. After taking action, the body should also
 inform this office.

Nadhi: Copy of license,
 Documents regarding directors/partners and as per above

(Handwritten signature and notes)
 2/2